

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI SPECIAL BENCH
(Virtual Hearing)**

PRESENT: SHRI KHETRABASI BISWAL – MEMBER (JUDICIAL)

: SHRI SATYA RANJAN PRASAD – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 18.07.2024 AT 10:30 A.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
	Main Case	241	Shri Ambica Hanuma Alapati & another Vs Brewer Energy Pvt Ltd
TCP/127/241/AMR/ 2019	Rest. A (Companies Act)/2/2023	U/R 48(2) of NCLT Rules, 2016	Shri Ambica Hanuma Alapati & Anr Vs. M/s. Brewer Energy Private Limited & 3 Others
	IA(Companies Act)/20/2023	U/R 11 & 32 of NCLT Rules, 2016	Shri Ambica Hanuma Alapati & Anr Vs. M/s. Brewer Energy Private Limited & 5 Others

ORDER

Rest. A (Companies Act)/2/2023:

Present: Ms. Moulali Shrivastava, Ld. Proxy counsel for the Applicant.

We understand from the earlier order passed by this bench on 30.04.2024 that pleadings are complete in the matter. However, Ld. Counsel states that pleadings are not complete and seeks permission to file Rejoinder.

List the matter for further consideration before the regular bench on 23.08.2024.

IA (Companies Act)/20/2023:

Present: Ms. Moulali Shrivastava, Ld. Proxy counsel for the Applicant.

List the matter for further consideration before the regular bench on 23.08.2024.

Sd/-

**SATYA RANJAN PRASAD
MEMBER (TECHNICAL)**

Sd/-

**KHETRABASI BISWAL
MEMBER (JUDICIAL)**